

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

OA No.1176 of 2024

Jagdish Kalra

---Applicant

Versus

State of Haryana and Others

----Respondents

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Place: Panipat
Date: 05.01.2026

Virender
Virender Kumar Dahiya, IAS
Deputy Commissioner
Panipat
(Respondent No. 7)

Filed
Through

R. Khurana

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Date:06/01/2026

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IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

O.A No. 1176 of 2024

Jagdish Kalra

---Applicant

Versus

State of Haryana and Others

----Respondents

**Additional Status Report of Virender Kumar Dahiya, IAS,
Deputy Commissioner, Panipat i.e., Respondent No.7.**

1. That answering respondent humbly submits that the present O.A was listed before the Hon'ble Tribunal on 08.10.2025 and the Hon'ble Tribunal has passed the following directions :-

“Respondent No. 07 is also directed to file further status report disclosing the outcomes of the investigation and action taken atleast one week before the next date of hearing

List on 08.01.2026“

2. That in view of the above, the answering respondent has issued direction to the Superintendent of Police, Panipat vide Letter No. 4087/MB dated 23.12.2025 to provide the status report regarding the outcome of the investigation to the answering respondent. The copy of the same is annexed herewith as **Annexure R-1** for kind perusal of this Hon'ble Tribunal.

3. That in response to the above directions, vide Letter No. 26958/Ord dated 23.12.2025, the Station House Officer, Chandni Bagh, Panipat has submitted his status report vide which, he has informed the answering respondent that a letter bearing no. 2808/CMC dated 01.10.2025 issued by Commissioner, Municipal Corporation, Panipat was received and after that on dated 04.10.2025 an

6 JAN 2026

V. Sahay



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investigation was carried out by ASI, Rajender Singh 74/PPT, Police Station Chandni Bagh, Panipat.

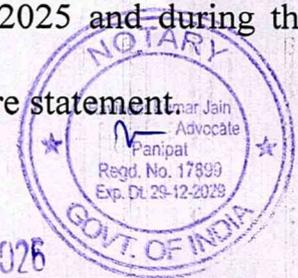
4. That as per status report, on 05.10.2025, the Investigating Officer has served a notice u/s 94 BNSS upon the applicant i.e., Jagdish Kalra for providing any video footage or document pertaining to the case/matter. Upon which, Jagdish Kalra has provided one pen drive contains the video footage of place of occurrence, photographs of the site, one written complaint alongwith one certificate u/s 63 of BSA. The same were taken into police possession vide separate recovery memo. The observation memo was prepared of the video provided by the applicant in the pen drive and the details of the owner of motorcycle bearing No. HR60-M-2702, shown in the photographs and video provided, were traced out.

5. That on 06.10.2025, the owner of above motorcycle namely Shamsher S/o Rajender R/o Naraina, Police Station Samalkha, District Panipat was joined in the investigation and he disclosed that in the month of July 2024, Kanhaiya Lal S/o Rajkumar R/o Hari Singh Colony, Noorwala, Panipat said that the owner of H.No. 761, Sector-11, HUDA, Panipat namely Sunil Bansal was willing to pruning the trees adjacent to his house and he hired him and other labours for cutting tree at the rate of Rs. 500 per person. Accordingly, Kanhaiya Lal S/o Rajkumar was also joined in the investigation and he also got recorded his statement in the same lines. Thereafter, Shamsher and Kanhaiya Lal got identified the tree (trunk) and wood-log of the peepal tree at the spot vide separate identification memo.

6. That as per status report dated 23.12.2025, it is also informed that the accused Sunil Bansal S/o Sh. Ram Niwas R/o House No. 761, Sector 11, Huda Panipat was arrested and joined the investigation on 07.10.2025 and during the investigation, he identified the spot and recorded his disclosure statement.

W. Sahay

6 JAN 2026



7. That, thereafter, in compliance of judgment issued by Hon'ble Apex Court of India in the case of Arnesh Kumar Vs State of Bihar, accused Sunil Kumar was freed/released. Further in this regard it is also submitted that the investigation is still pending and on completion of investigation, the Challan will be submitted in the Ld. Trial Court. Copy of the report dated 23.12.2025 submitted by the SHO, Chandni Bagh, Panipat is annexed as **Annexure R-2**.

Prayer:

In view of the submissions made above, it is respectfully prayed that the above said status report may kindly be considered in the interest of justice.

Place: Panipat
Date: 05.01.2026



Virender
Virender Kumar Dahiya, IAS
Deputy Commissioner
Panipat
(Respondent No. 7)

Verification:

Verified that the contents of Para no. 1 to 7 of the additional status report are true and correct to the best of my knowledge and information derived from the official record. No part of it is false and nothing material has been concealed therein.

ATTESTED
Ravinder
Notary, Panipat

Place: Panipat
Date: 05.01.2026

06 JAN 2026

Virender
Virender Kumar Dahiya, IAS
Deputy Commissioner
Panipat
(Respondent No. 7)

From Deputy Commissioner,
Panipat.

To The Superintendent of Police,
Panipat.

No. 4087 /M.B. Dated: 23/12/25

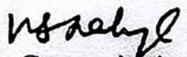
Sub: To file status report in O.A No.1176 of 2024 titled Jagdish Kalra Vs. State of Haryana & Ors.

In this regard, it is intimated that FIR bearing No. 61 dated 21.01.2025 under section 3 PDPP Act, has been filed in Police Station Chandani Bagh, Panipat. The said matter is pending before Hon'ble NGT, where undersigned has been impleaded as respondent No.7 and it has been directed by Hon'ble NGT vide order dated 08.10.2025 to file further status report disclosing the outcome of the investigation and action taken atleast one week before the next date of hearing.

In view of above, you are requested to provide the status report disclosing the outcome of the investigation in said matter within 07 days for submission of status report in time before Hon'ble NGT. The next date of hearing has been fixed on 08.01.2026.

It is submitted for your kind information & further necessary action, please.

DA/Copy of order dated 08.10.2025


Deputy Commissioner,
Panipat.

From Deputy Commissioner,
Panipat.

To The Superintendent of Police,
Panipat.

No. 4087 /M.B. Dated: 23/12/25

Sub: To file status report in O.A No.1176 of 2024 titled Jagdish Kalra Vs. State of Haryana & Ors.

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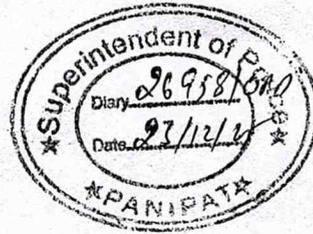
In view of above, you are requested to provide the status report disclosing the outcome of the investigation in said matter within 07 days for submission of status report in time before Hon'ble NGT. The next date of hearing has been fixed on 08.01.2026.

It is submitted for your kind information & further necessary action, please.

DA/Copy of order dated 08.10.2025

W. Sahay
Deputy Commissioner,
Panipat.

DDA/SHO P.S. Ch. Bagh.....
For N/Action
May 23/12
For S.P. Panipat



Latest Report of Investigation

The present case is as under :-

Sh. Puneet Kumar come present in the Police Station Chandni Bagh on 13.01.2025 and lodged an complaint. The complaint lodged by him was to take action against the unknown persons for tree cutting. He also give reference of the letter No. 1760 dated 25.07.2024 written by the Executive Engineer, Municipal Corporation, Panipat. Executive Engineer, Municipal Corporation, Panipat informed vide his letter that trees were cut down from the park of Sector 11-12 by some unknown persons. It was requested to take legal action in the matter under his intimation. A copy of the letter was also endorsed to 1. Commissioner, Municipal Corporation, Panipat. 2. Executive Engineer, Municipal Corporation, Panipat. A letter was written to the Municipal Corporation, Panipat to provide the point wise report regarding the incident happened at the site which was received back vide Letter No. 853 dated 13.01.2025. The investigation of the case was initiated by HC Virender 08/PPT PS Chandni Bagh, Panipat . HC Virender 08/PPT PS Chandni Bagh, Panipat went on the site for investigation of the FIR No. 61 dated 25.01.2025 u/s 3 PDPP Act, 1984. During the investigation the statements of the witnesses were recorded and found that some unknown persons cut the tress erected in the Park of Sector 11-12, Panipat and has damaged the Government Property which is a punishable offence under 3 PDPP Act, 1984. All the necessary efforts were made during the investigation by the Inquiry Officer. After not getting any proper evidence the unidentified report was submitted to Sh. Sandeep Kumar, Inspector on 26.06.2025. A letter bearing No 2828/MC dated 01.10.2025 issued by the Commissioner, Municipal Corporation, Panipat received in the Police Station Chandni Bagh, Panipat. After that the investigation was carried out by the ASI Rajender Singh 74/PPT, Police Station Chandni Bagh. Sh. Jagdish Kalra was issued notice under section 94 of BNSS for providing CCTV footage and to get other documents. A Pen Drive and a photo of the site where incident happened was handed over the Investigating Officer along with a written complaint and certificate u/s 63 (3) BSA. Observation memo was prepared by inserting the pen drive in laptop. The details of owner of the Motor cycle bearing No. HR60-M-2702 shown in the photo was obtained with the assistance of Challan Machine. And the owner of the Motor Cycle Sh. Shamer Singh S/o Sh. Rajender Singh R/o Village Naraina, PS Samalkha, District Panipat and gardner Sh. Kanhaiya Lal was

made to join the investigation. The tree and its trunk that has been cut got identified by the both and the statement of both were recorded. In their statement they stated that Sh. Sunil Bansal S/o Sh. Ramniwasi R/o H. No. 761, Sector-11 , Huda, Panipat get it cut in lieu of Rs. 500 wages for one labor. Shamsher and Kanhaiya Lal got identified the tree (trunk) and wood-log of the peepal tree at the spot. Accused Sunil Bansal S/o Sh. Ram Niwas R/o H. No. 761, Sector-11, HUDA, Panipat was arrested and joined the investigation on 07.10.2025 and during the investigation he identified the spot and recorded his disclosure statement. Thereafter, in compliance of judgment issued by Hon'ble Apex Court of India in the case of Arnesh Kumar Vs State of Bihar, accused Sunil Kumar was freed/released. The investigation is still pending and on completion of investigation, the challan will be submitted in the Ld Trial Court.

थाना चाँदनीबागजिला पानीपत

राज्य दवारा-पुनीत कुमार Superintending Engineer Municipal Corporation पानीपत ।

बनाम- सुनील कुमार पुत्र श्री रामनिवासी निवासी मकान नमबर 761 सैक्टर 11 हुडा पानीपत ।

मुकदमा नम्बर 61 दिनांक-25-01-2025 धारा 3 PDPP ACT, थाना चाँदनीबाग पानीपत ।

स्टेटस रिपोर्ट

श्रीमान जी,

हालात मुकदमा इस प्रकार से है कि दिनांक 13-01-2025 को मुदई मुकदमा पुनीत कुमार ने हाजिर थाना चाँदनीबाग पानीपत आकर एक दरखास्त पेश कि जिसका मजबून जैल है, सेवा में श्रीमान To Station House Officer. Police Station Chandnibagh, Panipat. Mero no. 853 DT 13.01.2025 Subject: To take action against the unknown person for tree cutting. With reference to Executive Engineer M.C Panipat Memo no. 1760 dated 25.07.2024. Trees were cut down from the park of Sector 11-12 by some unknown person. you are again requested to take legal action in the said matter immediately and also intimate the undersigned. Superintending Engineer Municipal Corporation, Panipat Date: Endst no A copy of the above is forwarded to the following for information and necessary action please 1 Worthy Commissioner Municipal Corporation, Panipat. 2. Executive Engineer, Municipal Corporation, Panipat. SD PUNIT KUMAR Superintending Engineer Municipal Corporation. Panipat PH. NO. 7988662397 DT 13.01.2025 कार्यवाही पुलिस- दिनांक 28.07.2024 को एक पत्र क्रमांक 1760 दिनांक 25.07.2024 थाना मे प्राप्त हुआ था कि जिसके सम्बन्ध मे घटना सम्बन्धित बिन्दुओ बारे नगर निगम पानीपत को पत्र लिखा गया था जो नगर निगम दवारा इस पक्ष के सम्बन्ध ने दद्वारा पत्र 853 दिनांक 13.01.2025 बिना बिन्दुओ की पुर्ति के थाना में प्राप्त हुआ जिसकी जांच HC विरेन्द्र 08/PPT थाना चाँदनीबाग पानीपत के दवारा अमल में लाई गई जो दौराने जांच गवाहो के ब्यान अकित किये गये जांच से वा गवाहो के ब्यान से पाया गया कि सै0 11-12 के पार्क में लगे पेड़ो को किसी नामालुम व्यक्तियो ने काट दिया है तथा सरकारी सम्पति को नुकसान पहुंचाया है जो पत्र वा जांच से सरेदस्त सुरत जुर्म जैर धारा 3 PDPP ACT 1984 का सरजद होना पाया गया है। तहरीर वराये कायमी मुकदमा बदस्त सिपाही रविन्द्र 1803/PPT थाना चादनी बाग अरसाल थाना है कायमी मुकदमा पर्चा से सुचित करे मन HC तफतीश बर मौका हूं। अज- पार्क से० 11-12 पानीपत SD HC विरेन्द्र 08 थाना चादनी बाग पानीपत फोन न0 9253077721 दिनांक 25.01.2025 आमद तहरीर थाना में प्राप्त होने पर मुकदमा नम्बर 61 दिनांक 25.01.2025 धारा 3 PDPP ACT थाना चांदनी बाग पानीपत दर्ज रजि० किया जाकर मुकदमा हजा की तफतीश HC विरेन्द्र 08 थाना चादनी बाग पानीपत के दवारा अमल में लाई गई दौराने तफतीश मौजजिजन व्यक्तियों को शामिल अनुसंधान करके पूछताछ की गई और मुजरमान को कुंठ निकालने के पुलिस दवारा भरसक प्रयास किये गये मुजरमान बारे कोई सुराग ना चलने पर मुकदमा उपरोक्त में निरिक्षक संदीप कुमार प्रबन्धक अफसर थाना चाँदनीबाग पानीपत के दवारा मुकदमा हजा में दिनांक 26-06-2025 को अदमपता रिपोर्ट अंकित की गई दिनांक-01-10-2025 को आयुक्त नगर निगम पानीपत के पत्र क्रमांक 2808/CMC दिनांक 01-10-20-25 को थाना चाँदनीबाग पानीपत में प्राप्त हुआ उसके बाद दिनामक 04-10-2025 को मुकदमा हजा की तफतीश ASI राजेन्द्र सिंह 74/PPT थाना चाँदनीबाग के दवारा



अमल में लाई गई। दौराने तफतीश अध्ययन मिशल के बाद दिनांक 05-10-2025 को जगदीश कालडा पुत्र श्री ठाकरदास निवासी मकान नम्बर 1915 सैक्टर 11 हुड्डा पानीपत को नोटिस जेर धारा 94/BNSS मुकदमा हजा से सम्बन्धित विडियो फुटेज व अन्य दस्तावेज लेने बारे दिया गया जिसने अनुसंधाकर्ता को एक पैन ड्राईव व फोटो घटनास्थल अपनी एक लिखित दरखास्त व सर्टिफिकेट जेर धारा 63 (3) ©BSA पेश किया जिसे बतौर वजह सबूत सम्पति तलासी जब्ति फार्म दवारा कब्जा पुलिस में लिया गया। पैने ड्राईव को निजी लेपटाप में डालकर औबजरवेशन मीमो तैयार किया गया । फोटो में दिखाई दे रही मोटरसाईकल नम्बर HR60-M-2702 के मालिक का चालान मशीन दवारा पता निकालकर दिनांक 06-10-2025 को मोटरसाईकल के मालिक समशेर पुत्र राजेन्द्र निवासी गाँव नारायमा थाना समालखा जिला पानीपत व माली कन्हैयालाल पुत्र श्री रामकुमार निवासी हरिसँह कालोनी नूरवाला पानीपत शामिल अनुसंधान किया गया। दोनों से पार्क के अंदर कटे पड़े हुये पीपल के पेड व तने की सिनाख्त करवाई गई। फर्द शिनाख्त पेड अलग से तैयार की गई व पेड कटवाने वाले व्यक्ति के बारे में जानकारी हासिल की गई है। जिसमें दोनों के कथन अंकित किये गये। जिन्होंने बतलाया कि हमें सुनील बंसल पुत्र श्री रामनिवासी निवासी मकान नम्बर 761 सैक्टर हुड्डा पानीपत ने 500/- रुपये प्रति मजदूर के हिसाब से पेड कटवाया था दौराने तफतीश दिनांक 07-10-2025 को मुकदमा हजा में आरोपी सुनील कुमार पुत्र श्री रामनिवास निवासी मकान नम्बर 761 सैक्टर 11 हुड्डा पानीपत को शामिल अनुसंधान करके पूछताछ की गई दौराने पूछताछ आरोपी सुनील ऊपरोक्त के खिलाफ मुकदमा हजा में सबूत काबिले गिरफ्तारी/शामिल अनुसंधान गुजरने पर विधिनुसार शामिल तफतीश किया गया आरोपी सुनील कुमार का फर्द ईकसाफ अंकित किया गया व मुताबिक फर्द ईकस्फ आरोपी सुनील कुमार ने सैक्टर 11 पार्क के अन्दर पहुँचकर मौका घटनास्थल की निशानदेही करवाई आरोपी सुनील कुमार अमेश कुमार VS स्टेट आफ बिहार में माननीय सर्वोत्तम न्यायालय के दिशा निर्देशानुसार बाद हिदायत मुनासिफ फारिग किया गया मुकदमा हजा में तकमील तफतीश बकाया है आरोपी के खिलाफ चालान तैयार करके जल्द से जल्द माननीय न्यायालय में दिया जायेगा । मुकदमा हजा की स्टेटस रिपोर्ट आपकी सेवा में पेश है।



प्रबन्धक/अफसर
थाना चौदनीबाग पानीपत
दिनांक-31-12-2025